



\$~8

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3821/2020 & CM APPL. 13681/2020

SUNIL GOEL

..... Petitioner

Through: Mr. Darpan Wadhwa, Sr. Adv. with  
Mr. Amit Khemka, Mr. Rishi Sehgal,  
Mr. Varun Kumar, Mr. Druheen  
Mohanty, Mr. Tarun Sharma,  
Advocates for petitioner with  
petitioner in person.

versus

SECURITIES AND EXCHANGE BOARD  
OF INDIA & ORS.

..... Respondents

Through: Mr. Neeraj Malhotra, Sr. Adv. with  
Mr. Abhishek Baid, Adv. for R-1/  
SEBI.

Mr. Pratap Venugopal, Adv. with  
Ms. Surekha Raman, Adv. for R-2/  
BSE.

Ms. Aayushi Sharma, Adv. with  
Mr. Pradyuman Kaistha, Adv. for R-3.

Mr. D.S. Chauhan, Adv. with  
Ms. Ruchi Singh and Mr. Prashant  
Kumar, Advocates for R-4/NSDL.

Mr. Vivek Kohli, Adv. for R-5.

Mr. Virender Pratap Singh Charak,  
Advocate with Ms. Shubhra Parashar,  
Mr. Pushpendr Singh Charak,  
Mr. Kapil Gaur, Mr. Vaishnav Kirti  
Singh, Mr. Sanjay Singh Chauhan and



Ms. Deepa Malik, Advocates for UOI.

**CORAM:**  
**HON'BLE MR. JUSTICE A. K. CHAWLA**  
**ORDER**  
**02.09.2020**

%

**(Video Conference Hearing)**

In spite of the specific directions given on the last date of hearing, the respondent no.5 – Real Growth Commercial Enterprises Limited has failed to furnish any information much less the requisite information either to SEBI or BSE. SEBI and BSE are therefore at liberty to draw an adverse inference and take the recourse to any action(s) including coercive action as may be called for under law including SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 in a time bound manner and file the status report for the action(s) taken within four weeks from today.

Mr. Kohli, Id. Counsel for respondent no.5 submits that the respondent no.5 on its part shall approach the petitioner within five days from today to gather the necessary information and the documents to resolve the issue in its entirety and in the event, the matter comes to be resolved amicably on the information and / or documents as may be made available, the liberty may be reserved to the respondent no.5 to apply for re-visiting the foregoing directions. Liberty to that extent is reserved to respondent no.5.

List on 30.09.2020.

**A. K. CHAWLA, J**

**SEPTEMBER 2, 2020/nn**